

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION No.1904
TO BE ANSWERED ON 30.07.2018

Administration of Universities

1904. SHRI ANOOP MISHRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has made any changes in the administration of the universities with the proposal for proper utilisation of funds and if so, the details thereof;
- (b) whether the Government has made any policy check and balance to employ to ensure proper administration;
- (c) if so, the details thereof; and
- (d) if not, the steps taken by the Government for monitoring Universities administration properly?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)

(a) to (d): No, Madam. The University Grants Commission (UGC) has informed that it has not made any changes in the administration of the universities.

Although Universities are autonomous institutions created by a Central Act or a State Act and are independent to take decisions regarding their academic and administrative matters, the provisions contained in the General Financial Rules (GFRs), 2017 formulated by Ministry of Finance, Department of Expenditure are applicable to Autonomous Bodies also. All the matters including the matters relating to financial involvement are being placed before the Statutory bodies i.e. Finance committee/Executive Council/Academic Council. Through these statutory bodies, the financial matters/activities of the Central Universities are being monitored.

The accounts of Central Universities are mandatorily subjected to audit by the Comptroller & Auditor General (C&AG) of India every year and the Annual Accounts, duly audited, are required to be tabled in both Houses of the Parliament.
